

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**PRINCIPAL BENCH**

**(IB)-300(PB)/2017**

**IN THE MATTER OF:**

M/s. Aditi Engineering

.... Applicant/petitioner

Vs.

Tecpro Engineers Ltd.

.... Respondent

**Order under Section 9 of Insolvency & Bankruptcy Code, 2016**

**Order delivered on 10.10.2017**

**Coram:**

**CHIEF JUSTICE (Retd.) M.M.KUMAR**

**Hon'ble President**

**Ms. Deepa Krishan**

**Hon'ble Member (T)**

For the Petitioner/Applicant : Mr. Pawan Mathur, Adv.

For the Respondent : Mr. Aditya Raina, Adv.

**ORDER**

Learned Counsel for the petitioner has read out to us the reply of the respondent-Tecpro Engineers Ltd. dated 18.01.1015 acknowledging the payment of outstanding dues wherein respondent has promised to make payment after May, 2015 onwards. It is *prima facie* satisfies the provisions of Limitation Act as petition is filed within three years.

Learned Counsel for the respondent however, requests for some time to file reply. Let the reply be filed within 10 days with a copy in advance to the Counsel for the petitioner.

Contd....2/-

It will however, be open to the respondent to take the plea of limitation although we have expressed a *prima facie* view while recording arguments on behalf of the petitioner.

Rejoinder, if any, be filed within a week thereafter with a copy in advance to the Counsel opposite.

List the matter for arguments on 7<sup>th</sup> November, 2017.

Sd/-  
(CHIEF JUSTICE M.M.KUMAR)  
PRESIDENT

Sd/-  
(DEEPA KRISHAN)  
MEMBER(TECHNICAL)

10.10.2017  
V. Sethi